

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE TEJA CEMENT LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	TEJA CEMENT LIMITED
2. Date of Incorporation Of Corporate Debtor	17/12/2007
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U24200TG2007PLC056712
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Fiat No. 201, Padmaja Palace, 8-3-1068/1, 14 Srinagar Colony Hyderabad TG 500073 IN
6. Insolvency commencement date in respect of Corporate Debtor	Date of Order 04-01-2022 (Order made available on 12-01-2022)
7. Estimated date of closure of insolvency resolution process	11-07-2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Maruti Venkata Subba Rao Poluri IBBI/IPA-002/IP-N00924/2019-2020/13001
9. Address and e-mail of the interim resolution professional, as registered with the Board	1-7-12, Flat No.408,Chippendale Apartments, Golkonda X Roads, Musheerabad, beside N B K Estate, Hyderabad, TG-500020, Csubbarao@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution Professional	Fiat.No.301, Chapas Prashanthi Niketan, Street No.4, H.No.1-10-17, Ashok Nagar Circle, Ashok Nagar, Hyderabad, TG—500020. IN. lp.tejacement@gmail.com
11. Last date for submission of claims	26-01-2022
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://ibbi.gov.in/home/downloads Physical Address: as given in column no 10 above.
Notice is hereby given that the National Company Law Tribunal insolvency resolution process of the TEJA CEMENT LIMITED on 04-01-2022 [Order made available on 12-01-2022]. The creditors of TEJA CEMENT LIMITED, are hereby called upon to submit their claims with proof on or before 26-01-2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Maruti Venkata Subba Rao Poluri Interim Resolution Professional IBBI/IPA-002/IP- N 00924/2019-2020/13001 Date: 13-01-2022 Place: Hyderabad	